

**BEFORE THE AJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**


C.P.(I.B) No. 612/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.03.2020**

Name of the Company: SPML Infra Ltd
V/s
Madhya Gujarat Vij Co Ltd

Section : Section 9 of the Insolvency and Bankruptcy Code

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|---|
| 1. | LOVE .S. MODI | ADVOCATE | PETITIONER |  |
| 2. | | | | |

ORDER

The Petitioner is represented through learned counsel.


In view of the advisory issued by the Central Government considering the seriousness of pandemic Novel Coronavirus (COVID-19), all the matters are being adjourned in presence of the advocate(s) as also in consensus of the members of the bar. However, urgent matters are being taken up on the request of the advocate(s).

The matter is adjourned.

List the matter on 21.04.2020.


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 20th day of March, 2020


**MANORAMA KUMARI
MEMBER JUDICIAL**